

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**S.Tax Miscellaneous Application No.76941 of 2019
&
S.Tax Appeal No.76840 of 2018**

(Arising out of Order-in-Appeal No.66/HAL/ST/2017-18 dated 07.12.2017 passed by
Commr. of Central Excise (Appeals), Kolkata)

CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s Ramco Cements Ltd.

Raksha Chak, Kolaghat, Medinipur East,
West Bengal-721134

Respondent (s)

APPEARANCE :

Shri A.K.Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77346/2019

FINAL ORDER NO.76369/2019

DATE OF HEARING : 18.10.2019

DATE OF DECISION : 18.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

mm